

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
[Civil Miscellaneous Appellate Jurisdiction]

**M.A. No. 211 of 2014**

Sankalp Shekhar Prasad Sinha ..... Appellant(s)  
Versus  
Shailendra Chandravanshi and Ors. .... Respondent(s)  
With

**M.A. No. 210 of 2014**

Manish Mahajan ..... Appellant(s)  
Versus  
Shailendra Chandravanshi and Ors. .... Respondent(s)  
With

**M.A. No. 213 of 2014**

Jyotsna Devi ..... Appellant(s)  
Versus  
Shailendra Chandravanshi and Ors. .... Respondent(s)

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**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

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For the Appellant(s) : Mr. Arvind Kr. Lall, Advocate.  
For the UIICL : Mr. D.C. Ghosh, Advocate  
For the I.C.I.C.I Lombard : Mr. Amit Kumar Das, Advocate

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**10/ 08.07.2020.** Heard, learned counsel for the appellants, Mr. Arvind Kr. Lall in all the three cases.

It has been submitted by the learned counsel for the appellants that from one accident, several claim applications have been filed before the learned Tribunal. Out of six claim applications, four of them have come before this Court vide M.A. No.211 of 2014, 210 of 2014, 212 of 2014 and 213 of 2014, but M.A. No.212 of 2014 has already been disposed of.

Today, when the matter is taken up, all the three counsels entered into settlement of proposed amount. In the case of Sankalp Shekhar Prasad Sinha, in M.A. No.211 of 2014, the award amount of Rs.20,000/- shall be considered as Rs.30,000/-. In the case of Manish Mahajan in M.A. No.210 of 2014, the award amount of Rs.20,000/- shall be considered as Rs.35,000/- and further in the case of Jyotsna Devi in M.A. No.213 of 2014, the award of Rs.1,25,000/- shall be considered as Rs.1,75,000/-.

These amounts shall be paid as lumpsum amount without any interest after deduction of amount already paid to them earlier while indemnifying the award as per the agreement between the parties and no further litigation will go on the quantum of compensation or the interest.

Let these cases be listed after three weeks.

In the meantime, learned counsels for the parties shall seek instructions and file an affidavit before this Court separately in all these three appeals.